

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:956  
ANSWERED ON:20.03.2012  
LEVY SUGAR FUND  
Meena Shri Raghuvir Singh

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) the reasons for not releasing the claims of Levy Sugar Price Equalisation Fund (LSPEF) to CONFED;
- (b) the reasons for not restructuring the levy sugar margin during the last 11 years; and
- (c) the time by which it is likely to be done?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a): Food Corporation of India (FCI) has released the levy sugar claims of the Government of Rajasthan/CONFED against bills upto August, 2011. Some amount has been withheld for want of clarification from the Government of Rajasthan regarding the use of packaging material.

(b)&(c): In so far as fixation of levy sugar margins for the State of Rajasthan is concerned, the proposals for the years 1999-2000 to 2010-11 had been received by the Central Government during the last calendar year 2011. These proposals were pending finalization for want of certain clarification from the State Government which has recently been received. Meanwhile, the Central Government has allowed, on provisional basis, 85% of the transportation charges claimed by the Government of Rajasthan for the years 2007-08 to 2009-10 which is the major component of the wholesaler's margin.